

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3810 of 2021**

Alok Kerketta

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. A.K. Chaturvedy, Advocate

For the State

: Ms. Shweta Singh, A.P.P.

02/17.04.2021 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Ms. Shweta Singh, learned A.P.P. for the State.

The petitioner is an accused in connection with Mahuwadanr Mahila P.S. Case No. 02/2020.

The petitioner is alleged to have taken the 5 year old granddaughter of the informant towards the bushes. After one hour she returned in a frightened state and disclosed that the petitioner had opened her pant and had asked her to stay put as he went to bring Chocolate for her.

Regard being had to the nature of allegation levelled against the petitioner, I am not inclined to grant bail to him. His prayer for bail is hereby rejected at this stage.

(R. Mukhopadhyay, J.)

Alok/-